

BEFORE THE SECURITIES APPELLATE TRIBUNAL
MUMBAI

Date: 19.11.2020

**Misc. Application No. 370 of 2020
(Delay Application)
And
Appeal No. 326 of 2020**

Sanjay Kumar Poddar HUF ...Appellant

Versus

Securities and Exchange Board of India ...Respondent

Ms. Nirali Mehta, Advocate with Mr. Aditya Bhansali,
Ms. Rakshita Poddar and Ms. Khyati Bhandari, Advocates i/b
Mindspright Legal for the Appellant.

Mr. Suraj Chaudhary, Advocate with Ms. Nidhi Singh,
Ms. Kinjal Bhatt and Mr. Hersh Choudhary, Advocates i/b
Vidhii Partners for the Respondent.

**WITH
Misc. Application No. 371 of 2020
(Delay Application)
And
Appeal No. 327 of 2020**

Avinash Kumar Ardawatia ...Appellant

Versus

Securities and Exchange Board of India ...Respondent

Mr. Suyash Bhandari, Advocate, with Mr. Aditya Bhansali,
Ms. Rakshita Poddar, and Ms. Khyati Bhandari, Advocates i/b
Mindspright Legal for the Appellant.

Mr. Suraj Chaudhary, Advocate with Ms. Nidhi Singh,
Ms. Kinjal Bhatt and Mr. Hersh Choudhary, Advocates i/b
Vidhii Partners for the Respondent.

WITH
Misc. Application No. 372 of 2020
(Delay Application)
And
Appeal No. 328 of 2020

Surendra Kumar Tiwari ...Appellant

Versus

Securities and Exchange Board of India ...Respondent

Mr. Saakshat Relekar, Advocate with Mr. Aditya Bhansali, Ms. Rakshita Poddar, and Ms. Khyati Bhandari, Advocates i/b Mindspright Legal for the Appellant.

Mr. Suraj Chaudhary, Advocate with Ms. Nidhi Singh, Ms. Kinjal Bhatt and Mr. Hersh Choudhary, Advocates i/b Vidhii Partners for the Respondent.

WITH
Misc. Application No. 373 of 2020
(Delay Application)
And
Appeal No. 363 of 2020

Kamal Tibrewala ...Appellant

Versus

Securities and Exchange Board of India ...Respondent

Ms. Surabhi Agarwal, Advocate with Mr. Aditya Bhansali, Ms. Rakshita Poddar, and Ms. Khyati Bhandari, Advocates i/b Mindspright Legal for the Appellant.

Mr. Suraj Chaudhary, Advocate with Ms. Nidhi Singh, Ms. Kinjal Bhatt and Mr. Hersh Choudhary, Advocates i/b Vidhii Partners for the Respondent.

WITH
Misc. Application No. 377 of 2020
(Delay Application)
And
Appeal No. 369 of 2020

Mr. Aniruddh Parashar ...Appellant

Versus

Securities and Exchange Board of India ...Respondent

Ms. Rishika Harish, Advocate with Mr. Aditya Bhansali, Ms. Rakshita Poddar, and Ms. Khyati Bhandari, Advocates i/b Mindspright Legal for the Appellant.

Mr. Suraj Chaudhary, Advocate with Ms. Nidhi Singh, Ms. Kinjal Bhatt and Mr. Hersh Choudhary, Advocates i/b Vidhii Partners for the Respondent.

WITH
Misc. Application No. 378 of 2020
(Delay Application)
And
Appeal No. 370 of 2020

Rakesh Ramsingh Saini ...Appellant

Versus

Securities and Exchange Board of India ...Respondent

Ms. Rishika Harish, Advocate with Mr. Aditya Bhansali, Ms. Rakshita Poddar, and Ms. Khyati Bhandari, Advocates i/b Mindspright Legal for the Appellant.

Mr. Suraj Chaudhary, Advocate with Ms. Nidhi Singh, Ms. Kinjal Bhatt and Mr. Hersh Choudhary, Advocates i/b Vidhii Partners for the Respondent.

WITH
Misc. Application No. 379 of 2020
(Delay Application)
And
Appeal No. 371 of 2020

Akash Swami ...Appellant

Versus

Securities and Exchange Board of India ...Respondent

Ms. Rishika Harish, Advocate with Mr. Aditya Bhansali, Ms. Rakshita Poddar, and Ms. Khyati Bhandari, Advocates i/b Mindspright Legal for the Appellant.

Mr. Suraj Chaudhary, Advocate with Ms. Nidhi Singh, Ms. Kinjal Bhatt and Mr. Hersh Choudhary, Advocates i/b Vidhii Partners for the Respondent.

WITH
Misc. Application No. 380 of 2020
(Delay Application)
And
Appeal No. 372 of 2020

Mr. Santoshkumar Satyanarayan Poddar ...Appellant

Versus

Securities and Exchange Board of India ...Respondent

Ms. Surabhi Agarwal, Advocate with Mr. Aditya Bhansali, Ms. Rakshita Poddar, and Ms. Khyati Bhandari, Advocates i/b Mindspright Legal for the Appellant.

Mr. Suraj Chaudhary, Advocate with Ms. Nidhi Singh, Ms. Kinjal Bhatt and Mr. Hersh Choudhary, Advocates i/b Vidhii Partners for the Respondent.

AND
Misc. Application No. 381 of 2020
(Delay Application)
And
Appeal No. 373 of 2020

Subhash D. Bhatiwala ...Appellant

Versus

Securities and Exchange Board of India ...Respondent

Ms. Surabhi Agarwal, Advocate with Mr. Aditya Bhansali, Ms. Rakshita Poddar, and Ms. Khyati Bhandari, Advocates i/b Mindspright Legal for the Appellant.

Mr. Suraj Chaudhary, Advocate with Ms. Nidhi Singh, Ms. Kinjal Bhatt and Mr. Hersh Choudhary, Advocates i/b Vidhii Partners for the Respondent.

ORDER:

1. All the appeals arise from a common order and have been taken up together. We have heard the learned counsel for the parties through video conference. For the reasons stated in the applications the delay in filing the appeals are condoned. The Misc. Applications are allowed.

2. Two weeks time is allowed to the respondent to file a reply. Ten days thereafter to the appellants to file rejoinder. The matters would be taken up for admission and for final disposal on December 29, 2020.

3. In the meanwhile, considering the fact that the miniscule trades have been made by the appellants, we direct that the effect and operation of the impugned order shall remain stayed till the next date of listing.

4. Parties are directed to take instructions from the Registrar 48 hrs. before the date fixed in order to find out as to whether the matter would be taken up for hearing through video conference or through physical hearing.

5. The present matters were heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the Registry. In these circumstances, this order will be digitally signed by the Presiding Officer on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.

Justice Tarun Agarwala
Presiding Officer

Dr. C.K.G. Nair
Member

Justice M. T. Joshi
Judicial Member